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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

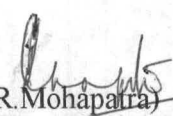
OA No.307 of 2010

Tada Sudhir ..... Applicant  
-Versus-  
Union of India & Ors. .... Respondents

1. Order dated: the 9<sup>th</sup> June, 2010

CORAM:  
THE HON'BLE MR. C.R. MOHAPATRA, MEMBER

.....  
Heard Mr. N.R. Routray, Learned Counsel for the Applicant  
and Mr. S.K. Ojha, Learned Standing Counsel appearing on notice for the  
Respondents and perused the materials placed on record. Admit. Issue notice  
to the Respondents requiring them to file counter within six weeks. Rejoinder  
if any within two weeks thereafter. Put up this matter after completion of  
pleadings.


  
(C.R. Mohapatra)  
Member (Admn.)


Order dt. 22.07.2011

Coram:

Hon'ble Mr. C.R. Mohapatra, Member (A)  
&  
Hon'ble Mr. A.K. Patra, Member (J).

By filing a memo dt. 18.07.2011  
Sri N.R. Routray, Ld. Counsel for the applicant  
has brought to our notice that the  
applicant has meanwhile expired.  
In view of this, the OA abates.

  
Member (J)

  
Member (A)